

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 111 OF 2017 & IA NO. 450 OF 2018

AND

APPEAL NO. 290 OF 2017 & IA NO. 519 OF 2017

Dated: 30th July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**APPEAL NO. 111 OF 2017 &
IA NO. 450 OF 2018**

GMR Warora Energy Limited **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kumar
Mr. Vishrov Mukerjee
Ms. Raveena Dhamija
Mr. Yashaswi Kant

Counsel for the Respondent(s) : Ms. Rimali Batra for R-2

Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan for R-3

Mr. M.G. Ramachandran
Ms. Ranjita Ramachandran
Ms. Poorva Saigal for R-4

**APPEAL NO. 290 OF 2017 &
IA NO. 519 OF 2017**

DNH Power Distribution Company Ltd. ... **Appellant(s)**
Versus
EMCO Energy Limited & Ors. ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Amit Kumar
Mr. Vishrov Mukerjee
Ms. Raveena Dhamija
Mr. Yashaswi Kant for R-1

Mr. M.G. Ramachandran
Ms. Ranjita Ramachandran
Ms. Poorva Saigal for Prayas

ORDER

We have heard learned counsel for the parties. Arguments are concluded. Mr. M.G. Ramachandran and Mr. Anand K. Ganesan, learned counsel may file their submissions on or before 06.08.2018 after serving copy on the other side.

Judgment is Reserved.

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member